

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION**

**WRIT PETITION (ST) NO. 5671 OF 2026**

M.D. Abubakar ...Petitioner  
Versus  
Securities Exchange Board of India ...Respondent

-----  
Mr. N. Balu a/w Ms. Vaishnavi Nagargoje i/b. Ms. Kinjal Desai for Petitioner.  
Mr. Mustafa Doctor, Senior Advocate a/w Mr. Bhushan Shah, Mr. Akash Jain  
and Mr. Abhishek Nair i/b. Mansukhlal Hiralal & Co. for the Respondent  
No.1 – SEBI.  
-----

**CORAM : R. I. CHAGLA AND  
ADVAIT M. SETHNA, JJ.**

**DATED : 30<sup>th</sup> APRIL, 2026**

**PC.:-**

1. Having heard the learned counsel appearing for the Petitioner and considering that there is an appellate remedy available under Section 15Z of the Securities and Exchange Board of India Act, 1992, the learned counsel appearing for the Petitioner has sought leave to withdraw the Writ Petition with liberty to avail of the appellate remedy before the Hon'ble Supreme Court.
2. Accordingly, leave is granted.
3. Writ Petition (L) No.5671 of 2026 is disposed of as withdrawn with liberty as prayed.

**[ADVAIT M. SETHNA, J.]**

**[R.I. CHAGLA, J.]**